

**FIR No. 794/17**

**U/s. : 498A/406/34 IPC**

**PS : Vijay Vihar**

**23.06.2020**

**Fresh chargesheet received from Filing Section.**

Present: None.

Chargesheet be sent to the concerned Court on 25.06.2020 for consideration.

**(SURPREET KAUR)**

**DUTY MM, N/W, ROHINI, DELHI**

**23.06.2020**

**FIR No. 69/20**

**U/s. : 376/342/506 IPC**

**PS : Rani Bagh**

**23.06.2020**

**Fresh chargesheet received.**

Present: IO W/ASI Geeta in person.

Chargesheet be sent to the concerned Court on 25.06.2020 for consideration.

**(SURPREET KAUR)**

**DUTY MM, N/W, ROHINI, DELHI**

**23.06.2020**

**FIR No. 42/20**

**U/s. : 376/506 IPC**

**PS : Rani Bagh**

**23.06.2020**

**Fresh chargesheet received.**

Present: IO W/ASI Geeta in person.

Chargesheet be sent to the concerned Court on 25.06.2020 for consideration.

**(SURPREET KAUR)**

**DUTY MM, N/W, ROHINI, DELHI**

**23.06.2020**

FIR No. 243/20  
PS Maurya Enclave

**23.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that counsel for the applicant has not filed the Undertaking and Annexure A & B alongwith the application in compliance of Order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge North & North-West, Rohini Courts.

Accordingly, counsel for the applicant is directed to submit the aforementioned documents through mail positively by **24.06.2020** when the application shall be next taken up.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/AhImad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/23.06.2020**

FIR No. 0192/2020  
PS Maurya Enclave

**23.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that counsel for the applicant has not filed the Undertaking, Annexure A, complete set of Annexure B including bail order and corrected Form No. 45 alongwith the application in compliance of Order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge North & North-West, Rohini Courts.

Accordingly, counsel for the applicant is directed to submit the aforementioned documents through mail positively by **24.06.2020** when the application shall be next taken up.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/23.06.2020**

FIR No. 326/16  
PS Bharat Nagar  
State v. Nazin Khan

**23.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Today undertaking has been received by this court.

Let the verification report with regard to addresses of the accused/surety and solvency proof be called from IO/SHO concerned positively by **24.06.2020** when the bail bonds shall be next taken up.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/AhImad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/23.06.2020**

Challan No. 407089

PS: Subhash Place

Vehicle No. UP-14GT-1484

**23.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the aforementioned vehicle.

Submissions heard. Reply of IO perused.

Since the vehicle in question was impounded under a challan, the disposal of challan is a pre-requisite before releasing the vehicle through superdari, however, since the courts are working in restriction manner due to outbreak and spread of novel Corona Virus (COVID -19) pandemic, in the present case, the application for superdari has to be considered before the disposal of the challan. Taking reference of Judgment ***Suo moto v. State of Kerala*** of Hon'ble High Court, the report from the IO be called with regard to the fact that the owner of the respective vehicle has executed a personal bond and deposited copies of the RC book, license and the certificate of insurance of the vehicle. The owner of the vehicle shall file an undertaking that the vehicle shall be produced as and when directed by the officer concerned at a later stage. The owner is required to submit an amount Rs.24,000/- which is an approximate amount of total fine to be collected under the challan as submitted by the IO. The amount collected shall be deposited in the form of an FD in the name of the court deposited with concerned SHO who shall then forwarded the copy of this order alongwith the final report to the concerned Ld. MM who shall deal with the matter accordance with law including the final disposal of the challan.

Contd.....2

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It is made clear that this order is being passed under the prevailing extraordinary circumstances solely for the release of the vehicle at the interim stage and shall be subject to the final orders passed in each case. It is also made clear that the benefit of this order shall not be extended to repeat offenders.

The applicant is directed to approach the court with a fresh application for superdari after the amount of fine as mentioned above is submitted with the concerned SHO alongwith other documents mentioned and attach the proof of the same with the superdari application.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/23.06.2020**



FIR No. 414/19  
PS Mangolpuri

**23.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **24.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/23.06.2020**

FIR No. 259/20  
PS Aman Vihar  
State v. Ajay

**23.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that despite the directions of the court, counsel for the applicant has not filed the Undertaking in compliance of Order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge North & North-West, Rohini Courts.

Accordingly, counsel for the applicant is directed to submit the aforementioned document through mail positively by **24.06.2020** when the application shall be next taken up.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/23.06.2020**

FIR No. 2965/20  
PS Bharat Nagar  
State v. Sanjay

**23.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that despite the direction of the court, counsel for the applicant has not filed the Undertaking, bail order and Annexure-A in compliance of Order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge North & North-West, Rohini Courts.

Accordingly, counsel for the applicant is directed to submit the aforementioned documents through mail positively by **24.06.2020** when the application shall be next taken up.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/23.06.2020**

FIR No. 479/20  
PS South Rohini  
State v. Dimpal

**23.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that despite the direction of the court, counsel for the applicant has not filed the Undertaking, bail order and Annexure A in compliance of Order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge North & North-West, Rohini Courts.

Accordingly, counsel for the applicant is directed to submit the aforementioned documents through mail positively by **24.06.2020** when the application shall be next taken up.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/23.06.2020**

FIR No. 18794/19  
PS Ashok Vihar  
State v. Rahul

**23.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Today undertaking has been received by this court. However, perusal of record reveals that bail bond does not bear the thumb impression of the surety.

Accordingly, counsel for the applicant is directed to submit the bail bonds bearing thumb impression of the surety through mail positively by **24.06.2020** when the application shall be next taken up.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/AhImad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/23.06.2020**

FIR No. 67/20  
PS Rani Bagh  
State v. Surender @ Happy

**23.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that counsel for the applicant has not filed Proper Undertaking and Annexure A & B including surety bonds and solvency proof in compliance of Order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge North & North-West, Rohini Courts.

Accordingly, counsel for the applicant is directed to submit the aforementioned documents on **24.06.2020**.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/AhImad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/23.06.2020**

FIR No. 285/19  
PS South Rohini

**23.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Today bail order dated 13.03.2020 has been received from the court of Sh.Virender Singh, Ld. MM-07(NW)/RC/Delhi.

Let the verification report with regard to addresses of the accused/surety and solvency proof be called from IO/SHO concerned positively by **24.06.2020** when the bail bonds shall be next taken up.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/AhImad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/23.06.2020**

FIR No. 573/19  
PS Raj Park

**23.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **24.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Further, perusal of record reveals that bail bond does not bear the thumb impression of the surety. Accordingly, counsel for the applicant is directed to submit the bail bonds bearing thumb impression of the surety through mail by next date of hearing.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court.

Copy of this order be sent to counsel for the applicant for compliance through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/23.06.2020**



FIR No. 573/19  
PS Raj Park

**23.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **24.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Further, perusal of record reveals that bail bond does not bear the thumb impression of the surety. Accordingly, counsel for the applicant is directed to submit the bail bonds bearing thumb impression of the surety through mail by next date of hearing.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court.

Copy of this order be sent to counsel for the applicant for compliance through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/23.06.2020**

FIR No. 293/16  
PS Kanjhawala

**23.06.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Amit, Ahlmad in the court of Sh. Anurag Thakur, Ld. MM, NW.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Today Ahlmad in the court of Sh. Anurag Thakur, Ld. MM, NW has appeared and produced the record pertaining to above mentioned FIR.

Perusal of record reveals that there is one bail order dated 24.07.2019 as per which regular bail was granted to the accused Jatin. Ahlmad is directed to provide the photocopy of the said order and file the same on record. Order dated 24.07.2019 of Sh. Anurag Thakur, Ld. MM, NW is taken on record.

Accordingly, counsel for the applicant is directed to clarify whether the present bail bonds are being furnished in execution of order dated 24.07.2019. If so, then perusal of record reveals that the bail was granted subject to furnishing of bail bonds in a sum of Rs.25,000/- with surety, however, the present bail bonds mentioned only Rs.20,000/- as amount. Ld. Counsel for the applicant is directed to provide a clarification in this regard as well.

Further, the counsel for the applicant is directed to provide the document in respect of solvency proof i.e. RC of vehicle bearing no. DL-3SCT-0991 is more than Rs.25,000/-.

Put up on **24.06.2020** for consideration.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court.

Copy of this order be sent to counsel for the applicant for compliance through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/23.06.2020**

FIR No. 175/20  
PS Prem Nagar

**23.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

It is brought to the notice of the undersigned that there are three applications/bail bonds of accused Rajiv Kumar Mishra and as per bail order, the accused Rajiv Kumar Mishra was granted bail subject to furnishing of personal bonds and surety bonds in the sum of Rs.25,000/- with two sureties in like amount.

Reply has been received from the IO concerned in regard to accused Rajiv Kumar Mishra and surety Lalan Sharma, however, reply/report regarding surety Ajay Kumar has not been received up till 4:30 PM.

Accordingly, let a report be called from IO concerned in regard to address of surety namely Ajay Kumar and solvency proof through SHO concerned positively by **24.06.2020** when the bail bonds shall be next taken up.

Further, all three bail bonds be clubbed together.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court.

Copy of this order be sent to counsel for the applicant for compliance through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/23.06.2020**

FIR No. 011677/20  
PS Budh Vihar

**23.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section. However, perusal of record reveals that bail bond does not bear the thumb impression of the surety.

Accordingly, counsel for the applicant is directed to submit the bail bonds bearing thumb impression of the surety through mail positively by **24.06.2020** when the application shall be next taken up.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/AhImad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/23.06.2020**

FIR No. 201/20  
PS Prem Nagar  
State v. Rudra Pratap

**23.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Today Annexure – A, Muchalka and Undertaking have been received by this court.

Perusal of record reveals that there are two addresses of the accused viz. Plot No. 14C, Kh. No. 1054 Z Block, Narayan Vihar Nagar, Prem Nagar 2, Kirari Suleman Nagar, New Delhi-110086 mentioned on muchakla and bail bonds respectively. Accordingly, counsel for the applicant is directed to give clarification which address of the accused is correct positively by **24.06.2020** when the application shall be next taken up.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/23.06.2020**

FIR No. 101/20  
PS Rani Bagh

**23.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section.

Perusal of record reveals that counsel for the applicant has not filed the complete set of Annexure A & B alongwith the application in compliance of Order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge North & North-West, Rohini Courts.

Accordingly, counsel for the applicant is directed to submit the aforementioned documents through mail positively by **24.06.2020** when the application shall be next taken up.

Copy of this order be sent to counsel for the applicant through E-mail/WhatsApp by the Reader/Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/23.06.2020**